

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

(13) MA-1430/2019 In C.P.(IB)/90/(MB)/2018

CORAM:

SHRI M.K.SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 30.04.2019

NAME OF THE PARTIES: Manhar Trading Corporation.  
V/s  
Rajdeep Steel Products Pvt. Ltd.

SECTION: 8&9 OF THE INSOLVENCY & BABKRUPCY CODE.

**ORDER**

1. The Learned Representative for Respondent present.
2. MA-1538-2019 is filed for Urgent hearing of MA-1430/2019. MA-1538/2019 allowed, hence disposed of.
3. MA-1430/2019 is taken out with a prayer to allow it to Withdraw the Insolvency Resolution Process initiated against the Corporate debtors Rajdeep Steel Products Private Limited.
4. The Petition was filed by Operational Creditor M/s Manhar Trading Corporation invoking the provisions of Section 9 of the I&B Code against the Respondent Company.
5. This Hon'ble Tribunal ~~pass~~an Order dated 11.02.2019 and Admitted this Petition against the Corporate Debtor under section 9 of the I&B Code. Mr. Bharat Ramakant Upadhyay, Registration No. IBBI/IPA-002/IP-N00120/2017-18/10289 was appointed as IRP.
6. The IRP has made the public announcement of CIRP but the Committee of Creditors is not formed as yet and the last date is 12.04.2019 as mentioned in the Advertisement.
7. The Applicant (Company) has settled the dispute and has paid the sum of ₹ 8.50,000/- towards the due amount including the payment of the Professional Charges of the IRP and other expenses.

8. Since the Respondent Company has paid the amount due including the Professional Charges and other expenses, the Petitioner is seeking permission to Withdraw this matter. Granted. MA-1430/2019 disposed of.
9. Petition is Withdrawn, as a consequence disposed of. To be consigned to records.

**SD/-**  
**M.K.SHRAWAT**  
**Member (Judicial)**

30.04.2019  
Aah